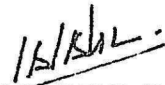


OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

ORDER

In continuation to this office order bearing reference no. 30546-575/Pool Cars/T&P/THC/2024 dated 06.05.2024, transfer order in respect to Driver Sh. Nikesh Kumar, S/o Sh. Partap Singh, EC:-10076 mentioned at srl. no. 5 in the said order, may be treated as cancelled. All the other terms & conditions of the order shall remain unaltered.

This issue with the prior approval of Ld. Principal District & Sessions Judge (HQs) : Delhi


(SANJAY SHARMA-II)
Officer Incharge/ District Judge (Comm.)-11
Pool Car Section, Tis Hazari Courts,
Delhi

No 36361-36377 /Pool Cars/T&P/THC/2024

Dated 20 MAY 2024

Copy forwarded for information and necessary action to:-

1. The PS to Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
2. The PS to Ld. Principal District & Sessions Judge (East), Karkardooma Courts, Delhi.
3. The Officer Incharge, Pool Car Section, Karkardooma, Delhi
4. The A.O., Accounts Branch, District Courts (Central/East) Tis Hazari, Karkardooma Courts..
5. Personal File Admin. Branch III, (Central/East) Tis Hazari, Karkardooma Courts.
6. Dealing Assistant (Leave, ACR seat, Service book seat), Admn. III & Layer Seat for uploading the order (Central/East) Tis Hazari, Karkardooma Courts..
7. The Dealing Asst., Website Committee, THC with the direction to upload the order on the "Employees Corner" (on website).
8. The Branch Incharge, Pool Car Section, Karkardooma Delhi.
9. The Driver concerned with the directions to comply the abovesaid order.


Office-in-Charge, Pool Car Section,
Tis Hazari Courts, Delhi